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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.395 of 1996

DATE OF ORDER: 3rd August, 1998

BETWEEN:

1. K.Papa Rao II,
2. D.Appa Rao,
3. P.Krishna Murthy,
4. M.Garika Rao,
5. U.Veeraiah,
6. B.Rama Rao,
7. K.Venkatesu,
8. P.Sri Ramulu,
9. V.Satya Prasad,
10. K.Dhillesu,
11. K.Narayana Rao

.. APPLICANTS

AND

1. Union of India rep. by
the Director General,
Telecommunications,
New Delhi 110 001,
2. The Chief General Manager,
Telecom, Andhra Circle,
Hyderabad 500 001,
3. The Telecom District Engineer,
Sanchar Bhavan,
Srikakulam, A.P.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr. J.V.LAKSHMANA RAO

COUNSEL FOR THE RESPONDENTS: Mr.N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (Judl.)

JUDGMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.TVSS Murthy for Mr.J.V.Lakshmana Rao, learned counsel for the applicants and Mr.W.Satyanarayana for Mr.N.R.Devaraj, learned standing counsel for the respondents.

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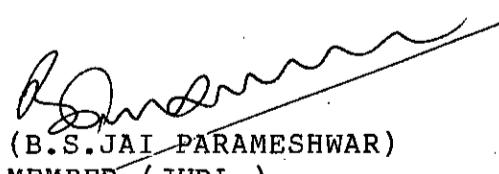
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2. There are 11 applicants in this OA. This OA is filed praying for a direction to the respondents to promote and appoint the applicants as Phone Mechanics on regular basis against available vacancies as per the recruitment rules in force retrospectively from the date of selection with all consequential benefits including monetary and service benefits.

3. When the OA was taken up for hearing, it is seen that the OA is not fully explained with sufficient material. Hence we suggested to the learned counsel for the applicants that the OA must be made complete with all the relevant materials so as to enable the Bench to give any direction in this connection. Without proper material, the applicants cannot get the desired relief in this connection. Hence, the learned counsel for the applicants submitted that he will withdraw this OA but permission may be given to file a fresh OA with full details, subsequently.

4. In view of the above submission, the OA is disposed of as withdrawn with permission to file a fresh OA with all details in accordance with law.

5. The OA is ordered accordingly. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

3.8.98
DATED: 3rd August, 1998
Dictated in the open court.

OA.395/96

Copy to:-

1. The Director General, Telecommunications, New Delhi.
2. The Chief General Manager, Telecom, Andhra Circle, Hyderabad.
3. The Telecom District Engineer, Sanchar Bhavan, Srikakulam.
4. One copy to Mr. J.V.Lakshmana Rao, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy to D.R. (A), CAT., Hyd.
7. One duplicate copy.

SRR

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~~15/8/98~~

II COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :
M(J)

DATED: 3/8/98

~~RECORDED~~ / JUDGMENT

M. A. / R. A. / C. P. H.O.

in

C.A. NO. 395 / 96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

10 AUG 1998

हैदराबाद न्यायालय
HYDERABAD BENCH